

programme only on completion of an ongoing project on one to one basis. However, the guidelines provides for inclusion of the projects benefiting (a) drought-prone areas; (b) tribal areas; (c) States with lower irrigation development as compared to national average; and (d) Districts identified under the PM's Package for agrarian distress districts in relaxation to the one to one criteria. The central assistance is 90% of the project cost in case of special category States, projects benefiting drought prone area, tribal area and flood prone area and 25% of project cost in case of Non-special category States.

Farmer Participatory Action Research Programme

2249. PROF. M.S. SWAMINATHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the current status of the Farmer Participatory Action Research Programme to maximize yield and income per every drop of water and the results achieved so far; and

(b) the steps that have been taken to spread the Jal Kund (Water harvesting and saving) movement in Sohra (Cheerapunji) and other parts of the North East region considering the behavior of the South West Monsoon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Ministry of Water Resources approved Farmer Participatory Action Research Programme (FPARP) in 25 States/UTs of the country. Funds amounting to Rs. 17.36 crore have been released for implementation of the programme.

(b) FPARP in the State of Meghalaya was taken up with the help and assistance of ICAR, Barapaani,. They, in turn, demonstrated water harvesting technology (Jalkund) in the Ri-Bhoi, East Khasi, West Khasi hills and Jantia hills districts of Meghalaya. Government of Meghalaya have been advised to scale up the programme in other areas of the State.

Laws to prevent over exploitation of ground water

2250. SHRI B.S. GNANADESIKAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government instructed State Governments to initiate strict laws to prevent over exploitation of ground water causing lowering of ground water table and deterioration water quality;

(b) if so, the response received by Government to save ground water level in the country; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Central Government has circulated to the States/UTs the Model Bill to facilitate regulation and control of ground water development.

(b) and (c) Eleven States/UTs have enacted ground water legislation. 18 States and 4 UTs have made rain water harvesting mandatory under building bye-laws.

Loans for 24 × 7 water supply

2251. SHRIMATI T. RATNA BAI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the World Bank has extended loans for the 24 × 7 water supply in the country;
- (b) if so, the details thereof and the facts thereof;
- (c) the amount utilized so far, State-wise especially in Andhra Pradesh; and
- (d) the role of NGOs in this regard in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) The World Bank approved a loan of US\$ 39.5 million for the Karnataka Urban Water Sector Improvement Project (KWSIP) during the year 2004. No other loans for 24 × 7 water supply are reported to have been financed by the World Bank in India. So far, US\$ 31.92 million has been disbursed for the Karnataka Urban Water Sector Improvement Project (KWSIP).

- (d) Does not arise.

Narmada project

2252. SHRI PRAVEEN RASHTRAPAL: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Ministry is aware about the unsatisfactory progress in the Narmada Project (SSY) in the State of Gujarat;
- (b) would the Ministry give details about monetary assistance given by Central Government in the Narmada Dam Project; and
- (c) when will the fruits of money spent both by Central and State Governments be available to the farmers of Gujarat State?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes Sir.

(b) Total Central Assistance provided to the Government of Gujarat for Sardar Sarovar Project under Accelerated Irrigation Benefit Programme (AIBP) so far is Rs. 5375.3585 crore.

(c) Irrigation is a State subject and planning, execution and funding of irrigation projects is within the purview of the concerned State Government. Union Government provides Central Assistance under AIBP to assist State Government in expeditious completion of the Project. Of the ultimate irrigation potential of 17.92 lakh ha of the Sardar Sarovar Project, irrigation potential of 4.641 lakh ha is reported to have been created upto March, 2008.